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Bombay Shilotri Rights (Kolaba) Abolition Rules, 1955

CONTENTS

- 1. Short title
- 2. Definitions
- 3. Form of application
- 4. Manner of issuing notices
- 5 . <u>Period within which commuted value shall be paid to the</u> shilotridar

SCHEDULE 1 :-Land in respect of which shilotri maunds were leviable

Bombay Shilotri Rights (Kolaba) Abolition Rules, 1955

In exercise of the powers conferred by Section 8 of the Bombay Shilotri Rights (Kolaba) Abolition Act, 1955 (Bombay XLVII of 1955), the Government of Bombay hereby makes the following Rules, namely:-

1. Short title :-

These Rules may be called the Bombay Shilotri Rights (Kolaba) Abolition Rules, 1955.

2. Definitions :-

In these Rules, -

- (a) "Act" means the Bombay Shilotri Rights (Kolaba) Abolition Act, 1955;
- (b) "Form" means a form appended to these Rules;
- (c) "section" means a section of the Act.

3. Form of application :-

The application to be made by the shilotridar under sub-section (3) of Section 4 shall be in Form 'A'.

4. Manner of issuing notices :-

The notice to be issued by the Mamlatdar under sub-section (4) of Section 4 shall be served in the manner provided in Section 191 of the Bombay Land Revenue Code, 1879.

<u>5.</u> Period within which commuted value shall be paid to the shilotridar:-

The commuted value determined under sub-section (4) of Section 4 shall be paid to the shilotridar - (a) within a period of twelve months from the date of the decision of the Mamlatdar, and (b) in the case of an appeal under sub-section (1) of Section 5, within a period of twelve months from the date of the decision of the Collector on the appeal.

SCHEDULE 1

Land in respect of which shilotri maunds were leviable

SCHEDULE

Land in respect of which shilotri maunds were leviable.

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_		_	_	Total
S.No.	S.No.	S.No.	S.No.	
	Village S.No.			